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THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No 326/1987 Date of Decision :24.8.92

Shri Bhishan Chander Peitioner.

Versus

The Chief Secretary,
Delhi Administration, Respondent.
Delhi

CORAM :

THE HON'BLE MR JUSTICE V.S. MALIMATH, CHAIRMAN
THE HON'BLE MR I.K. RASGOTRA, MEMBER (A),

For the Petitioner None

For the Respondent None

JUDGEMENT (ORAL)

(By Hon'ble Mr Justice V.S. Malimath, Chairman)

None appeared either for the petitioner or for the Respondent. The seniority list has been challenged but the persons whose names are included in the seniority list have not been impleaded as parties. The right that has accrued in their favour by virtue of the inclusion of their names in the seniority list cannot be adversely affected without their having been given an opportunity of showing the cause in the matter. As they have not been impleaded as parties, no relief can be granted in this behalf. That being a principal relief sought in this case, this petition is liable to be dismissed

for not impleading the necessary parties. Hence, the petition is dismissed. No costs.

Mallick

SRD

Dalrymple
(I.K. RASDTRA)
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN